

12.15 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF COCHIN REFINERIES LTD FOR THE YEAR ENDED 31-8-1976 AND STATEMENT FOR DELAY

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ

(1) कम्पनी अधिनियम 1956 की धारा 619 क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी सम्करण) को एक-एक प्रति

(एक) काचीन रिफाइनरीज लिमिटेड के 31 अगस्त, 1976 को समाप्त हुए वर्ष के वार्षिक रिपोर्ट की मरकाज द्वारा समीक्षा।

(दो) काचीन रिफाइनरीज लिमिटेड का 31 अगस्त, 1976 को समाप्त हुए वर्ष का वार्षिक प्रतिवेदन लेखापरीक्षित लेखे तथा उन पर नियंत्रक—माहालेखापरीक्षक की टिप्पणियाँ।

(2) उपर्युक्त दस्तावेजों के मसौदा पटल पर रखने में हुए विलम्ब के कारण जताने वाला एक विवरण (हिन्दी तथा अंग्रेजी सम्करण)।

[Placed in Library See No. LT-1195/77]

12.16 hrs.

RE. MOTION FOR ADJOURNMENT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mr Speaker, Sir, I had given notice of an adjournment motion on the circular issued by the Home Ministry about Central Intelligence verification in respect of the applicants from two States only and

when I raised it yesterday, you said that you were getting facts from the Home Ministry. Twenty-four hours have passed and I am repeating it this morning also, but, Sir, you have withheld your permission

I have also given notice for two more adjournment motions. Another is about sending a parliamentary delegation to Andhra and to report back to the House for massive aid to the people of South India and that the delegation must be headed by the Leader of the House.

MR SPEAKER So far as the first one is concerned, the order was issued as far back as 1967, it was within the knowledge of everybody I had to collect all the relevant facts from the Government.

SHRI JYOTIRMOY BOSU Your information is wrong. The last Office Memorandum is dated 19th September, 1977. I can lay it on the Table of the House.

MR SPEAKER I have no objection to that. But the information given to me is that this order is not a new order, it was issued as far back as 1967. Therefore, I have admitted a call-attention notice.

SHRI JYOTIRMOY BOSU My name may not come in the ballot at all.

MR SPEAKER I have already decided that.

SHRI JYOTIRMOY BOSU A call-attention cannot be a substitute for an adjournment motion.

MR SPEAKER If you do not want you can give it up but I have not consented for adjournment motion.

SHRI SAMAR MUKHERJEE (Howrah) Sir, his circular has been issued in September this year under the Janata Government, it is not the old circular.

SHRI JYOTIRMOY BOSU The first circular was dated

MR. SPEAKER. There is a provision; you can come and meet me and

[Mr Speaker]

after that I can revise my decision, if necessary You are welcome to meet me and have a cup of coffee also Do not discuss this matter again and again here

SHRI JYOTIRMOY BOSU I am trying to assist you, Sir The circular is dated 27th September, 1977 You have made an observation which is incorrect But the latest circular is dated 19th September

SHRI K LAKKAPPA (Tumkur) You have not allowed him and still he is making a dialogue on that

MR SPEAKER Mr Kalyanasundaram

SHRI JYOTIRMOY BOSU I have to make a submission How can you prevent me?

MR SPEAKER You cannot go on for the whole day

SHRI JYOTIRMOY BOSU What you have stated is patently wrong

MR SPEAKER I do not know I am relying on the facts supplied to me

SHRI JYOTIRMOY BOSU I am telling you that the latest circular is dated 19-9-77 The first one was of 27th September the second one was 12th May 1971 and the third one was of August 1975 Now after the incoming of the new government, on 19th September, 1977 a circular has been issued that applicants from Kerala and West Bengal looking for jobs in Central Government have to undergo an inquiry to be done by the Central Intelligence Bureau which is not the case in the case of people coming from other States This is a very serious matter and call attention is no substitute

MR SPEAKER I have heard you

SHRI JYOTIRMOY BOSU I want an adjournment motion ..

MR SPEAKER I have heard you and I have withheld my consent... You cannot compel me

SHRI JYOTIRMOY BOSU. How can I not? Under what rule?

MR SPEAKER As I understand the rules Mr Kalyanasundaram

SHRI JYOTIRMOY BOSU; Why are you taking shelter under Mr Kalyanasundaram? You yesterday assured the House

MR SPEAKER I have heard you fully

SHRI JYOTIRMOY BOSU But you are not saying anything What shall we do?

Boys from Kerala and West Bengal if they apply for central jobs, have to continue to go through the Central Intelligence Bureau

MR SPEAKER All right

SHRI JYOTIRMOY BOSU No all right Yesterday you told us and you have assured the House that you are obtaining the facts from the Ministry 24 hours have passed We would like to know

MR SPEAKER I have withheld the consent

SHRI JYOTIRMOY BOSU All right I resume my seat

12 22 hrs

RE QUESTIONS OF PRIVILEGE

SHRI M KALYANASUNDARAM (Tiruchirappalli) May I recall about the point which I raised and that is regarding the arrest of Mr C K Chandrappan on which a report was sent to you by the Police and in that report the words used by the Police are derogatory and are calculated to bring the hon Member into contempt I have raised a matter of privilege on that question and may I know what happened to that?

MR SPEAKER We have communicated to you the reply from the Deiki administration You were not here for some days In that, they have expressed regrets in the matter

SHRI M KALYANASUNDARAM; Let it be made known to the House. It is not a private matter between you and me.